

[Shri Ansar Harvani]

larger margin of profit in case the commodity does not answer the specifications and the quality required by the purchasers. In various other ways also, it causes a lot of harm and loss to the agriculturists.

In Kashmir itself there are commodities to which it will be made voluntarily applicable such as rice and fruits and vegetables, etc. But there are other commodities also which are exported out of Jammu and Kashmir. Therefore, this Act will be compulsorily applied to them. I am glad that the Jammu and Kashmir Government came forward with this suggestion. We were very happy to agree with it and bring forward this Bill; and I have no doubt that this legislation will confer a lot of benefit on the producers in Jammu and Kashmir.

Sir, I move.

Mr. Chairman: The question is:

"That the Bill further to amend the Agricultural Produce (Grading and Marking) Act, 1937, as passed by Rajya Sabha be taken into consideration."

The motion was adopted.

Mr. Chairman: We will now take up clause by clause consideration. The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Mr. Chairman: The question is:

"That clause 1, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the title were added to the Bill.

Dr. P. S. Deshmukh: Sir, I beg to move:

"That the Bill be passed."

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

16:59 hrs.

EVACUEE INTEREST (SEPARATION) AMENDMENT BILL

Mr. Chairman: Now, we take up the next item, the Bill to amend the Evacuee Interest (Separation) Act, 1951.

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Sir, I beg to move—

"That the Bill to amend the Evacuee Interest (Separation) Act, 1951, as passed by Rajya Sabha, be taken into consideration."

While making this motion I have no intention to make a very long speech. The simple reason is that this Bill is rather of a non-controversial nature; and, secondly, as far as know, no amendments have been tabled to this Bill at all. So, in a way, it is accepted that there is no controversial point involved in this Bill at all.

Before I come to the amendment that I am bringing forward before this House I think it may be desirable if I give some background of the parent Act that was passed about 9 years ago. We can then appreciate the implications and the necessity of that Act and my task in bringing the amendment today will become very easy or much easier.

17 hrs.

When the country was divided and lakhs of people moved from Pakistan into India, and likewise lakhs, from India to Pakistan, Custodians were appointed and vast properties were vested in charge of the Custodians. In India we had lakhs of acres of land. Similarly, we had a very large number of urban houses. The evacuee property that came into the custody of the Custodians, by far and large, belonged to those persons who had gone away to Pakistan wholly and solely. I mean the entire family had gone away to Pakistan and as such the entire property left by the family concerned whether in the shape of agricultural holding or urban evacuee property became evacuee property unlike what happened to us in the Western region and Punjab or for the matter of that in Baluchistan where there was more or less a mass migration and except a few Hindus and Sikhs here and there there was a wholesale exodus; ours being a secular State and our ideology being entirely different, the situation was different here. We are proud that we are a secular State and we are working on those lines.

Mr. Chairman: I think the hon. Minister will take some more time and it is already 5 O'clock. May I take that it is the sense of the House that this Bill should be taken up as a part-heard Bill on Monday? There is a discussion on the Draft Outline of the Third Plan and then in the evening a discussion on the closure of the Palai Bank. Is it the sense of the House?

Some Hon. Members: Yes.... *Interruptions*).

Shri Tridib Kumar Chaudhuri (Berhampore): Let it go to Tuesday.

Shri Feroze Gandhi (Rae Bareli): The hon. Minister may continue his speech on Monday.

Mr. Chairman: The sense of the House is that this may be taken up as a part-heard Bill on Monday. So the hon. Minister may continue his speech on Monday.

17.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 22nd August, 1960/Sravana 31, 1882 (Saka).